



**THE  
JHARKHAND GAZETTE  
EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

---

**No. 915**

**4 Aashwin, 1940(S)**

---

**Ranchi, Wednesday, 26<sup>th</sup> September, 2018**

---

**COMMERCIAL TAXES DEPARTMENT**

-----

**Notification  
26<sup>th</sup> September, 2018**

**Notification No. 51/2018 – State Tax**

**S.O. No. 65 Dated. 26<sup>th</sup> September, 2018:-** In exercise of the powers conferred by sub-section (3) of section 1 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017) (hereinafter referred to as the said Act), the Government of Jharkhand hereby appoints the 1<sup>st</sup> day of October, 2018, as the date on which the provisions of section 52 of the said Act shall come into force.

[File.No Va Kar / GST / 03/ 2018]  
By the order of the Governor of Jharkhand

**K. K. Khandelwal,**

Additional Chief Secretary

-----

**वाणिज्य-कर विभाग**

-----

अधिसूचना

26 सितम्बर, 2018

**अधिसूचना सं०. 51/2018- राज्य कर**

एस. ओ. सं. 65 - दिनांक 26 सितम्बर, 2018 -- झारखण्ड सरकार, झारखण्ड माल एवं सेवा कर अधिनियम, 2017 (2017 का 12) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 1 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, 1 अक्टूबर, 2018 को उस तारीख के रूप में नियत करती है, जिसको उक्त अधिनियम की धारा 52 के उपबंध प्रवृत्त होंगे ।

[सं.सं .वा०कर/जी०एस०टी०/03/2018]

झारखंड राज्यपाल के आदेश से,

**के० के० खण्डेलवाल,**

अपर मुख्य सचिव

-----